

**CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
JAMIRAH TEA COMPANY LIMITED (“JTCL”)**

(REGD. & CORPORATE OFFICE: “5 & 6, FANCY LANE, KOLKATA-700001)

Further to the Public Announcement (“PA”) dated April 07, 2008 to the shareholders of JTCL issued by VC Corporate Advisors Pvt. Ltd., (“VCAPL” or “Manager to the Offer”) on behalf of Joonktollee Tea & Industries Limited (“Acquirer”) pursuant to and in compliance with Regulation 10 & 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (“Regulations”), the shareholders of JTCL are requested to note the following amendments with respect to the PA:

1. The Original and Revised Schedule of major activities pertaining to the Offer is as under :

Activity	Original Date & Day	Revised Date & Day
Date of Public Announcement	07.04.2008 (Monday)	07.04.2008 (Monday)
Specified date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	25.04.2008 (Friday)	25.04.2008 (Friday)
Last Date for a Competitive Bid, if any	28.04.2008 (Monday)	28.04.2008 (Monday)
Date by which Letter of Offer to be dispatched to the shareholders	19.05.2008 (Monday)	28.05.2008 (Wednesday)
Date of Opening of the Offer	28.05.2008 (Wednesday)	04.06.2008 (Wednesday)
Last Date for revising the Offer Price / Number of Shares	05.06.2008 (Thursday)	12.06.2008 (Thursday)
Last Date for withdrawal of acceptance by shareholders who have accepted the Offer	11.06.2008 (Wednesday)	18.06.2008 (Wednesday)
Date of Closing of the Offer	16.06.2008 (Monday)	23.06.2008 (Monday)
Date by which communicating acceptance/ rejection and payment of consideration for accepted shares /dispatch of Share Certificate in case of rejection.	30.06.2008 (Monday)	07.07.2008 (Monday)

2. The seller promoters of JTCL have not complied with the Regulation 11 of the Regulations, for the year 2000 to year 2007 wherever applicable, for which SEBI may initiate suitable action against them at a later stage. The Seller Promoters have further furnished an undertaking dated 19.05.2008 that they will fully co-operate with SEBI in this regard.

All other terms and conditions of the Offer remain unchanged. The Directors of the Acquirer accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of the Acquirer laid down under the Regulations.

This announcement would also be available on the SEBI website at <http://www.sebi.gov.in>

Issued by Manager to the Offer on behalf of the Acquirer:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED

(Contact Person: Tanmay Kumar Saha)

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Place: Kolkata

Date : 24.05.2008